

C.P.No.170/92

in

(1) D.A.856/90.

C.P.169/92

in

(2) D.A.857/90

C.P.No.171/92

in

(3) D.A.5/92

C.P.No.172/92

in

(4) D.A.6/91

(14)

Tribunal's Order

Date: 27.11.1992.

Present Mr.S.G. Bartalkar, Counsel for the applicant. Mr.R.K. Shetty, Counsel for the respondents.

It is submitted by Shri Shetty, Counsel for the respondents that the order of the Tribunal have been implemented in full and the costs has also been paid to the applicant.

In the circumstances the contemners are discharged and the Contempt Petition is dismissed with no order as to the costs.

5C(4)
2/11/2
C.J. Roy
MEMBER(B).

Usha Savara
MS. USHA SAVARA
MEMBER(A).

ham/-.